

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17403/2023

(Arising out of impugned final judgment and order dated 28-06-2023 in WPA(P) No.272/2023 passed by the High Court At Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

DR. SANAT KUMAR GHOSH & ORS.

Respondent(s)

(IA No. 248251/2023 - APPLICATION FOR MODIFICATION OF PARTY DETAILS/CHALLENGED JUDGEMENT DETAILS, IA No.205750/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 90345/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 42979/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 248307/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 170406/2023 - DISCHARGE OF ADVOCATE ON RECORD, IA No. 156480/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 189570/2023 - INTERVENTION APPLICATION, IA No. 165408/2023 - INTERVENTION APPLICATION, IA No. 165328/2023 - INTERVENTION APPLICATION, IA No. 247100/2023 - INTERVENTION/IMPLEADMENT, IA No. 224771/2023 - INTERVENTION/IMPLEADMENT, IA No. 205787/2023 - INTERVENTION/IMPLEADMENT, IA No. 198176/2023 - MODIFICATION OF COURT ORDER, IA No. 156479/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 188065/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Jaideep Gupta, Sr. Adv.  
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Ms. Anju Thomas, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Himanshu Chakravarty, Adv.  
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Mr. Bhanu Mishra, Adv.  
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Ms. Lihzu Shiney Konyak, Adv.

For Respondent(s) Mr. R. Venkataramani, Attorney General for India  
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Mr. Pijush Biswas, Adv.  
Mr. S.k Pandey, Adv.  
Mr. Awanish Kumar,, Adv.  
Mr. Anshul Rai, Adv.  
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Mr. Viraat Tripathi, Adv.  
Mr. Akash Bansal, Adv.  
Mr. Anilendra Pandey, AOR

Mr. Manoj Ranjan Sinha, Adv.  
Mr. Deepak Sain, Adv.  
Ms. Nisha, Adv.  
Ms. Amisha Devi, Adv.  
Mr. Mrigank Prabhakar, AOR  
Mr. Gautam Prabhakar, Adv.

Mr. Anand Varma, AOR

Mr. Subhasish Bhowmick, AOR  
Mr. Soumya Dutta, AOR

Mr. Rana Mukherjee, Sr. Adv.  
Mr. Kunal Chatterji, AOR  
Ms. Maitrayee Banerjee, Adv.  
Mr. Rohit Bansal, Adv.  
Ms. Kshitij Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. We are informed that the State Government had provided a list comprising 15 names for the appointment of Vice-Chancellors in 15 Universities. Out of that list, learned Chancellor found seven persons to be unsuitable, whereas there seems to be no objection regarding the remaining eight names.

2. Let the remaining eight persons be appointed within ten days. Meanwhile, the Chief Minister of the State may send names of some more eminent persons to fill the seven remaining vacancies for Vice-Chancellors. As regard the left out Universities, still needing appointments, on the joint request of learned Senior counsel for the petitioners, State of West Bengal as well as the learned Attorney General for India, a Search Committee will be constituted by us before the next date.

4. Post the matter for hearing on 12.07.2024.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
COURT MASTER (NSH)